

State Vs.
FIR NO. 330/19
PS Pandav Nagar

03.09.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant.

An application for release of driving licence, Badge and office identity card on superdari has been moved by the applicant Mukesh Tiwari.

Heard on application. Record perused. Perusal of the record shows that chargesheet has already been filed in the court. Matter is at the stage of cognizance. As such the documents of the applicant filed by the IO on record with charge-sheet are not required in any purpose. Hence considering the record, stage of the case and in view of the judgement **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where above said documents can be released to rightful owner, subject to execution of security bond in the sum of Rs. 10,000/-. Accordingly, let above said documents be released to the rightful owner after preparing detailed panchnama; taking photocopies of the documents and a security bond.

The panchnama/photographs/valuation report etc. be filed along with the chargesheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State**.

SHO is directed to place on record the copy of this order be given dasti to the applicant and IO as well.

(Balwinder Singh)
Link CMM (East)/KKD/Delhi/03.09.2020

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State Vs. Prem Singh
FIR NO. 12333/20
PS Kalyan Puri

03.09.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant / accused through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Prem on bail is moved by his Ld. Counsel.

Both the sides are heard on the application.

Considering the facts that the case property has already been recovered and investigation of the case is already complete as chargesheet has also been filed in the court, the court is of the opinion that judicial custody of the accused is not required for any purpose. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

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(Balwinder Singh)

Link CMM (East)/KKD/Delhi/03.09.2020

State Vs.Kayum
FIR NO. 429/19
PS Kalyan Puri

03.09.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant / accused through VC.

An application is moved on behalf of accused for waiving of the condition of furnishing of surety and seeking his release on furnishing of personal bond in terms of bail order dt. 20.8.2020.

Heard on application.

Considering the facts that despite being admitted to court bail vide order dated 20.8.20, passed by Ld. MM Harshita Mishra, the accused is still detained in JC as he is unable to furnish any surety to the tune of surety amount, the application in hands allowed and it is directed that accused be released on bail on furnishing of his personal bond in a sum of Rs. 15,000/-. However, it is further clarified that the personal bond to be furnished by accused shall be accepted only upon the verification of his address. Application is disposed off accordingly.

Copy of this order be given dasti to the Id. Counsel of the
accused.

**BALWINDER
SINGH**

(Balwinder Singh)

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